

RESERVED

~~12/5/98~~

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 25th DAY OF MAY, 1998

Original Application No.1231 of 1993

HON.MR.S.DAYAL, MEMBER(A)

HON.MR.S.L.JAIN, MEMBER(J)

Union of India through the C.W.M.
Central Railway Workshop, Jhansi

... . . Applicant

(By Adv: Shri G.P. Agrawal)

Versus

1. Ratan babu, s/o Sri Gyasi Ram
R/o 168, Heerapur Nagar, Jhansi
Working in the Inspection Wing of the
P.C.O of the Central Railway, Jhansi
2. The Prescribed Authority under the
Payment of Wages Act 1936 at Jhansi(D.L.C.)

... . . Respondents

O R D E R

HON.MR.S.DAYAL, MEMBER(A)

This is an application filed u/s 19 of the
Administrative Tribunals Act 1985..

2. This application has been filed with a prayer for
setting aside order dated 30.6.93 in P.W. Case No. 63/89
Ratan Babu Vs. C.W.M..

3. In the aforesaid case no. 63/89 the Prescribed
Authority under Payment of Wages Act had ordered the
applicant in this case to pay to the respondents Rs.15,815/-
towards claim amount, Rs.79,075.00 towards compensation and
Rs.50/- as expenses of the suit.

4. The applicant in the present case has moved M.A.
1220/98 with a prayer to dispose of the present application
in the light of judgment of the Hon'ble Supreme court in K.P.
Gupta's case.

5. It is now a settled law laid down by the Apex court
that cases under P.W. Act do not come within the jurisdiction
of Central Administrative Tribunal.

J.S. Dayal